

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Appeal (S.J.) No.279 of 2021**

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Suraj Tiwari @ Suraj Pandey @ Suraj Kumar Pandey

... .. **Appellant**

**Versus**

The State of Jharkhand

... .. **Respondent**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Kamdeo Pandey, Adv.

For the State : Mr. Shekhar Sinha, P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**04/06.09.2021:** Heard Mr. Kamdeo Pandey, learned counsel appearing for the appellant and Mr. Shekhar Sinha, learned P.P. appearing for the State.

2. The criminal appeal has been filed against the impugned order dated 03.06.2021 passed by the learned Special Judge, Children Court, Giridih in Children Case No.03 of 2021 in connection with Gawan P.S. Case No.114 of 2020, registered under Sections 366/34 of the Indian Penal Code and added Section 366-A of the Indian Penal Code and under Sections 4/8 of the POCSO Act. The case is now pending in the court of the learned Special Judge, Children Court, Giridih.

3. It has been submitted by the learned counsel for the appellant that the appellant is in custody since 03.09.2020. The allegation against the appellant is that he had kidnapped the victim-girl aged about 18 years for the purpose of marriage. The victim is a student of Class-11<sup>th</sup> and she has disclosed her age as 18 years. The appellant is aged about 21 years and he was in love affair with her. The investigation is complete and the appellant is ready to co-operate with the trial.

4. On the other hand, learned counsel for the State has opposed the prayer for bail.

5. Considering the age of the parties and further the investigation is complete, the appellant, above named, is directed to be released on bail, on furnishing bail bond of Rs.10,000/-(Ten Thousand), with two sureties of the like amount each, to the satisfaction of the learned Special Judge, Children Court, Giridih, in connection with Gawan P.S. Case

No.114 of 2020 corresponding to Children Case No.03 of 2021, subject to the condition that the appellant will submit self-attested photocopy of his Aadhar Card and also submit his mobile number before the learned court below which he will always keep active and will not change it during pendency of this case without prior permission of the court.

6. Accordingly, instant criminal appeal is allowed and the impugned order dated 03.06.2021 passed by the learned Special Judge, Children Court, Giridih in Children Case No.03 of 2021 in connection with Gawan P.S. Case No.114 of 2020 is, hereby, set aside.

**(Rajesh Kumar, J.)**

Amar/-